

MR. CHAIRMAN: It is all right.

SHRI A. C. GUHA: The matter concerned only the Assam Government. So it was sent to the Assam Government.

STATEMENT *RE* STARRED QUESTION NO. 35. THE DEPUTY MINISTER FOR NATURAL RESOURCES AND SCIENTIFIC RESEARCH (SHRI K. D. MALA-VTYA) : Sir, to a supplementary question regarding the recommendation of the Conference of Vice-Chancellors in respect of the composition of the University Grants Commission asked by Shri H. N. Kunzru in the Council of States on 25th August 1953 on Starred Question No. 35 by Shri Govinda Reddy, my reply should be corrected as follows:

"Yes, Sir. The Conference recommended that the Commission shall be composed of not more than 9 members, one third of whom shall be Vice-Chancellors of Universities and the rest eminent educationists, men of academic distinction and administrative and financial experience."

#### PAPERS LAID ON THE TABLE

##### (1) PAPERS UNDER THE RESERVE BANK OF INDIA ACT, 1934.

##### (2) SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF PEPSU FOR 1953-54.

##### (3) SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE CENTRAL GOVERNMENT (EXCLUDING RAILWAYS)-FOR 1953-54.

THE DEPUTY MINISTER FOR FINANCE (SHRI A. C. GUHA) : Sir, I lay on the Table a copy of each of the following papers under sub-section

(4) of section 21 and sub-section (2) of section 21A of the Reserve Bank of India Act, 1934: —

- (i) Amendments made in the principal and subsidiary

agreements between the Reserve Bank of India and the Governments of Part 'A' States (except Madras and Andhra).

- (ii) The principal and subsidiary agreements between the Reserve Bank of India and the Governments of Part 'A' States (except Madras and Andhra), as they now stand amended.

- (iii) Amendments made in the subsidiary agreements between the Reserve Bank of India and the Governments of Madhya Bharat and Travancore-Cochin.

- (iv) Subsidiary agreements between the Reserve Bank of India and the Governments of Madhya Bharat and Travancore-Cochin, as they now stand amended.

[Placed in the Library, see No. S-210/53 items (i) to (iv).]

SHRI A. C. GUHA: Sir, I lay on the Table a statement showing Supplementary Demands for Grants for expenditure of the Patiala and East Punjab States Union for the year 1953-54 [Placed in the Library, see No. S-211/53.]

SHRI A. C. GUHA: Sir, I lay on the Table a statement of the Supplementary Demands for Grants for expenditure of the Central Government (excluding Railways) for the year 1953-54. [Placed in the Library, see No. S-212/53.]

#### MESSAGE FROM THE HOUSE OF THE PEOPLE

##### THE FORWARD CONTRACTS (REGULATION) AMENDMENT BILL, 1953

SECRETARY: Sir, I have to report to the Council the following message received from the House of the People, signed by the Secretary to the House: